

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VINTAGE COMTRADE PRIVATE LIMITED

RELEVANT PARTICULAR		
1.	Name of Corporate Debtor	Vintage Comtrade Private Limited
2.	Date of incorporation of corporate debtor	06 th December, 1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, India under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH1996PTC104343
5.	Address of the registered office and principal office (if any) of corporate debtor	12 3rd Floor, 10/12 Narayan Niwas, Jambulwadi 3rd Floor, Kalbadevi Mumbai City MH 400002 IN
6.	Insolvency commencement date in respect of corporate debtor	27 th February, 2023 (Order received on 24 th March, 2023)
7.	Estimated date of closure of insolvency resolution process	26 th August, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Bhavi Shreyans Shah Reg. No. – IBB/1PA-001/IP-P00915/2017-18/11521
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add – C 201, Embassy Appt., Near Ketav Petrol pump, Dr. V. S. Road, Ahmedabad, Gujarat 380015 Email – ca.bhavishah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address - J/1, 109, 1st Floor, A wing, Siddhi Vinayak Premises, Opp Lodha New Cuffe Parrade Gate No. 3, Wadala Truch Terminal, Wadala East, Mumbai 400037 Email – cirp.vintage@gmail.com
11.	Last date for submission of claims	07 th April, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads (b) NOT APPLICABLE

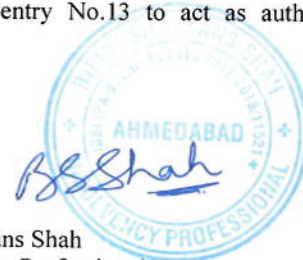
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Vintage Comtrade Private Limited** on 27th February, 2023 (Order received on 24th March, 2023).

The creditors of Vintage Comtrade Private Limited are hereby called upon to submit their claims with proof on or before 07th April, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



CA Bhavi Shreyans Shah
Interim Resolution Professional
Reg No- IBB/1PA-001/IP-P00915/2017-18/11521
AFA Valid till 13.11.2023

Date: 26th March, 2023
Place: Mumbai